

Government of Jammu and Kashmir  
Ladakh Affairs Department.

Notification,

Srinagar , the 5<sup>th</sup> of July, 2016

**SRO: 227** .- In exercise of the powers conferred by sub rule (1) of rule 5 of the Ladakh Autonomous Hill Development Councils (Election) Rules, 1995, the Government hereby appoint Deputy Commissioner, CEO, LAHDC, Kargil, as the Election Authority for purpose of the said rule.

By order of the Government of Jammu and Kashmir.

Sd/-  
Financial Commissioner  
Planning Development & Monitoring/  
Ladakh Affairs Department.

Dated:- 05 -07-2016

NO; LA (K) 32/2016  
Copy to the

1. All Financial Commissioners-----
2. Joint Secretary, Department of J&K Affairs, Ministry of Home Affairs, Government of India, New Delhi.
3. All Principal Secretaries to Government-----
4. Principal Secretary to Hon'ble Chief Minister, J&K
5. Principal secretary to Hon'ble Governor
6. All Commissioner/Secretaries to Government-----
7. All Secretaries to Government-----
8. Principal District Session Judge, Kargil
9. Chief electoral Officer, J&K Srinagar
10. Divisional Commissioner, Kashmir/Jammu
11. Deputy Commissioner/CEO, LAHDC, Leh/Kargil
12. Director Information, J&K Jammu for information and n/action.
13. General Manager, Govt Press, Jammu/Srinagar for publication in the Govt. Gazette.
14. Private Secretary to Chief Secretary.
15. Pvt. Secretary to Hon'ble Minister for Ladakh Affairs Department.
16. Pvt. Secretary to Financial Commissioner., Ladakh Affairs Department.

Secretary  
Ladakh Affairs Department

05/07/2016